



THE
JHARKHAND GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 503

27 aashadh, 1938 (S)

Ranchi, Tuesday, 18th July, 2017

COMMERCIAL TAXES DEPARTMENT

NOTIFICATION

18th July, 2017

S.O-58-Dated 18th July, 2017-- In exercise of the powers conferred in Sections 3 and 4 of the Jharkhand Goods and Services Tax Act, 2017 (Act 12 of 2017) , the State Government do hereby appoint the officers under the Jharkhand Value Added Tax Act, 2005 mentioned in column 2 of the Table below as the officers under this Act with the designation specified each in column (3) thereof:-

TABLE

| SL. No. | Designation of the Officers appointed under the Jharkhand Value Added Tax Act, 2005 | Designation of the officers under the Jharkhand Goods and Services Tax Act, 2017 |
|----------------|--|---|
| (1) | (2) | (3) |
| 1 | Commissioner of Commercial Tax | Commissioner of State Tax |
| 2 | Special Commissioner of Commercial Tax | Special Commissioner of State Tax |
| 3 | Additional Commissioner of Commercial Tax | Additional Commissioner of State Tax |
| 4 | Joint Commissioner of Commercial Tax | Joint Commissioner of State Tax |

| | | |
|---|--|-------------------------------------|
| 5 | Deputy Commissioner of Commercial Tax | Deputy Commissioner of State Tax |
| 6 | Assistant Commissioner of Commercial Tax | Assistant Commissioner of State Tax |
| 7 | Commercial Taxes Officer | State Tax Officer |

2. This notification will be deemed to be effective from 25th June, 2017.

[File.No Va Kar /GST /13/ 2017]
By the order of the Governor of Jharkhand

K.K. Khandelwal,
Principal Secretary-cum-Commissioner.
